

**Surprise checks made by Sr. DCS.
Allahabad**

5785. SHRI VINAYAK PRASAD YADAV: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 2576 on 5-7-1977 regarding Parcel handling work at Allahabad and state:

(a) the number of surprise checks made by the Senior Divisional Commercial Superintendent and Assistant Commercial Superintendent separately to find out whether the Society was actually supplying 110 labourers for Parcel Handling work on the basis of which the monthly subsidy was fixed by the Railway;

(b) whether in one of the surprise visit to Parcel Office the Sr. D.C.S. found that the Society was not supplying the specified strength and on the basis of his report a fine of Rs. 100 was imposed by the Competent Authority;

(c) whether Government are aware that to give total count of 110 men per day the Society was/is including the names of labourers actually engaged by Merchants of perishable goods; and

(d) if so, action taken thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) 4 surprise checks were made by Senior Divisional Commercial Superintendent and 6 by Assistant Commercial Superintendent, Allahabad during the period from January, 1976 to June, 1977.

(b) On 14-9-1976 and 15-9-1976 during the course of surprise checks by the Sr. Divisional Commercial Superintendent, Allahabad, less number of labourers were found and as such a fine of Rs. 100 each was imposed by the Divisional Superintendent for short supply of labour but the same subsequently waived off by him on appeal by the Society on the grounds that there was abnormal rain on these two days

at Allahabad and all traffic was dislocated. In other surprise checks, no irregularity was found in the working of the Society.

(c) No.

(d) Does not arise.

Award of Contract for Cycle Stand at Kanpur at Lower Rate for 1974

5786. SHRI VINAYAK PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the decision to award cycle stand contract at Kanpur Central station on the basis of Tender valuation of Rs. 1,29,000/- offered by M/s. Raza & Co. during the year 1974 could not be taken by the Officers and communicated to Contractors within the scheduled time limit;

(b) the exact date from which the successful tenderer was required to start the work;

(c) what was the valuation on which the then existing contractor was allowed to operate the contract and the actual period for which these rates were operative;

(d) whether any demand was put up before the then existing contractor to pay increased licence fees on the basis of increased rates received as a result of tender; and

(e) if not, what action Government propose to take against the Officers/Officials found responsible for causing financial loss to the Railways?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) and (b). A decision was taken to award the cycle stand contract with effect from 15-8-1974 to M/s Raza & Co. at Kanpur Central railway station. Since the contractor had submitted incomplete documents, the Railway Administration had to enter into correspondence to get the documents com-